

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.54/96

Thursday, this the 16th day of October, 1997.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

P Radhakrishnan,
Retired Assistant Conservator of Forests,
(Divisional Manager, Kerala Forest
Development Corporation) residing at
'SARAS' Plamwood, Trivandrum. - Applicant

By Advocate Mr KRB Kaimal

Vs

1. Union of India represented by
the Secretary to Government of India,
Ministry of Forests and Environment,
New Delhi.

2. The Union Public Service Commission
represented by its Secretary,
New Delhi.

3. The State of Kerala represented by
the Chief Secretary to Government,
Secretariat, Trivandrum. - Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC (for R.1&2)

By Advocate Mr CA Joy, G.P. (for R-3)

The application having been heard on 16.10.97 the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

When the O.A. came up for hearing, learned counsel
appearing for the third respondent-State of Kerala, submitted
that the list containing name of four officers included

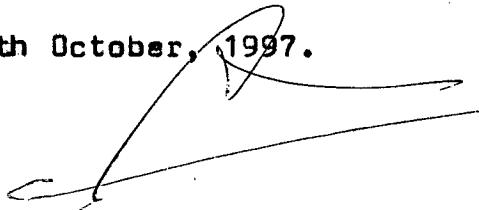
provisionally for the year 1995-96 could not be operated due to disciplinary proceedings against some of them and due to want of integrity certificates against the remaining. It is also submitted by the learned counsel for the third respondent that as things now stand, a fresh selection is to be made and if the applicant comes in the zone of consideration, he will also be considered. The respondents shall conduct the fresh selection as expeditiously as possible.

2. Original Application is disposed of as aforesaid.

No costs.

Dated, the 16th October, 1997.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AM SIVADAS)
JUDICIAL MEMBER

trs/1610

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

Contempt Petition(Civil) No.41/98 in O.A.54/96

Tuesday, this the 23rd day of February, 1999.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR R.K.AHOOJA, ADMINISTRATIVE MEMBER

P.Radhakrishnan,
Retired Assistant Conservator of Forest,
Government of Kerala,
now residing at Saras,
Plamood,
Trivandrum-4.

- Petitioner

By Advocate Mr K.R.B.Kaimal

Vs

M.Mohankumar,
Chief Secretary to Government of Kerala,
Secretariat,
Trivandrum.

- Respondent

By Advocate Mr C.A.Joy, G.P.

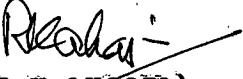
O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

This Contempt Petition(Civil) arises out of an order of the Tribunal in O.A.54/96 which was disposed of on the basis of the submission made by the learned counsel of the 3rd respondent that a fresh selection needs to be made and if the applicant would come within the zone of consideration, he would also be considered. The petitioner has alleged that though more than six months have elapsed after the order was passed, the respondent has not considered the case of the petitioner thereby committed contempt of this Court.

2. On behalf of the respondent a statement has been filed in which it is stated that in terms of the directions of the Hon'ble High Court of Kerala in Writ Appeal No.1029/98 a proposal for review for the years 1985 onwards have been sent to the Union Public Service Commission vide letter dated 22.9.98 and that on account of the revision of seniority the applicant would not come within the zone of consideration even in the year 1995. In the light of the above statement we do not find anything which calls for action under the Contempt of Courts Act. The Contempt Petition(Civil) is therefore dismissed.

Dated, the 23rd of February, 1999.


(R.K. AHOOJA)
ADMINISTRATIVE MEMBER


(A.V. HARIDASAN)
VICE CHAIRMAN

trs/24299